

**SUPREME COURT OF INDIA**

Fazle Gaffar Khan

Vs.

State of W.B.

(G.B.Pattanaik and U.C.Banerjee JJ.)

20.09.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

It was alleged that appellant had kidnapped a minor girl and was facing criminal proceedings u s 366 of IPC. However, on the affidavit of the said minor girl stating that she was married to the accused and on the statement of the counsel that a child had been born from that marriage the criminal proceedings were quashed.